

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

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I/6

## ORDER SHEET

APPLICATION NO. 305 OF 2002

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p><u>4.11.2003</u></p> <p><i>Letter No. 21/10/2003 filed on 21/10/2003 4.11.2003</i></p>	<p>Mr. Vijay Mehta, counsel for the applicant. Mr. Vineet Mathur, counsel for respondents.</p> <p>This case relates to consideration of appointment on compassionate ground to the applicant. At the very out-set, learned counsel for respondents has submitted a communication dated 21.10.2003 by which, applicant has been already given an offer of appointment on the post of Mazdoor and he has submitted that in view of this, the O.A. has rendered infructuous. A copy of the said order is taken on record of this case as well as is made available to the learned counsel for applicant. In view of this development, learned counsel for the applicant has nothing to dispute.</p> <p>In the premises since the applicant has been granted due relief, this O.A. has become infructuous and the same stands dismissed accordingly with no orders as to cost.</p> <p><i>J.K. Kaushik</i> ( J.K. Kaushik ) Judl. Member</p> <p><i>R/10/03</i> <i>Mr.</i> <i>21/10/03</i> <i>Pl. 21/10/03</i> <i>J.K. Kaushik</i> <i>17.10.2013</i> <i>Part II and III destroyed in my presence on 17/10/2013 under the supervision of Section Officer ( ) as per order dated 03/10/2013</i> <i>J.K. Kaushik</i> <i>Section Officer (Record) 17.10.2013</i></p>